

Gambhali, Shri Ishaque
 Sen, Dr Ranen
 Sequeira Shri Erasmo de
 Shastri, Shri Ramavatar
 Sher Singh, Prof.
 Singh, Shri D N.

MR DEPUTY SPEAKER The result of the division is Ayes—183, Noes 38

The motion was adopted

SHRI DINEN BHATIACHARYYA
 As a mark of protest, we walk out from the House

SHRI INDRAJIT GUPTA As a mark of protest, we withdraw from the House

Shri Indrajit Gupta, Shri Dinan Bhat-tacharyya and some other hon Mem-bers then left the House

14 30 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) Mr Deputy-Speaker a few days ago I mentioned about the possibility of a sitting on the 6th, when we were discussing the question of finding time for discussion on sugar cane price, and I said that if we were to sit on the 6th we shall try to do government work and complete the discussion left over but that there will be no non-official work I stand here to confirm that we do sit on Friday the 6th and that there will be no non-official business that day and that we will do government work and if the discussion on that resolution is not over, complete the discussion also

14 32 hrs

ARREST OF MEMBERS

MR. DEPUTY-SPEAKER I have to inform the House that the Speaker has received the following two telegrams dated the 3rd February, 1976 from the

Additional Inspector General and Commissioner of Police, Madras—

- (1) "Thiru P A Samunathan, MP, son of Thiru Arumuga Mudaliar Coimbatore District, was arrested in front of Anna Samadhi Kamaraj Salai Madras, by sub-Inspector of Police Perummanathur Police Station Coimbatore District, at 11 00 hours today 3-2-1976 and detention order issued by the Collector of Coimbatore in CMP No 10/76 dated 1-2-76 was served on him The detenu is being taken under escort to Coimbatore by Sub-Inspector of Police for being lodged in Central Prison, Coimbatore";
- (2) "I have the honour to inform you that I have found it my duty that in exercise of powers conferred under Section 32/C read with Section 31A(2) of MISA, 1971, that Shri Mura-soli Maran MP be detained. Shri Mura-soli Maran, MP was accordingly served with detention order at 14 00 hours on 3-2-1976 and lodged in Central Prison Madras at 14 45 hours on 3-2-1976"

14 35 hrs

HOUSE OF THE PEOPLE (EXTENSION OF DURATION) BILL

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE) Mr Deputy-Speaker, Sir I beg to move

That the Bill to provide for the extension of the duration of the present House of the People be taken into consideration"

After the General Elections held in 1971, the first meeting of the existing House of the People was held on 19th March, 1971 Therefore, according to clause 2 of article 83 of the Constitution, the duration of the House of the People will expire on 18th March, 1976. In the normal course of things, a general election would have been necessary for the purpose of constituting a new